

योग्यताओं में से एक योग्यता यह है कि उसके पास कोयला खान विनियम, 1957 के अधीन प्रथम या द्वितीय श्रेणी प्रबन्धक का अनुभव प्रमाण-पत्र होना चाहिए। तीन "ग" श्रेणी बचाव केन्द्रों में, जिनके अनुदेशक अध्यक्ष होते हैं, केन्द्रीय कोयला खान बचाव केन्द्र समिति ने ऐसे अनुदेशक तैनात किये हैं जिनके पास कोयला खान विनियम, 1957 के अधीन स्वीकृत ओवरमैन प्रमाण-पत्र था। समिति को "ग" श्रेणी बचाव केन्द्रों में ऐसे अनुदेशक तैनात करने की सलाह दी गई है जिनके पास नियम 17 के अधीन निर्धारित योग्यताएँ हों। "ग" श्रेणी बचाव केन्द्रों में तैनात अनुदेशकों को कोई प्रति-रिक्त पारिश्रमिक प्रदान नहीं किया गया। कोयला खान बचाव नियम, 1959 के नियम 17 में निर्धारित योग्यताएँ रखने वाले अनुदेशकों को "ग" श्रेणी बचाव केन्द्रों में तैनात न करने के लिये सुझाव देना का प्रश्न नहीं उठता।

Manufacture of colour TV

2652. SHRI SANTOSH KUMAR SAHU:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that an indigenous know-how with regard to manufacture of 11 cm. colour TV has been developed in the country; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. S. N. JEEVI RAO): (a) and (b) According to information available with the Department of Electronics, the Central Electronics Engineering Research Institute (CEERI), U. P. Electronics Corporation and Electronics Corporation of India Limited have developed colour T.V. receivers of 51 cm screen size. However, these receivers have yet to be tested for commercial worthiness.

Annual progress report of the 20-Point Programme

2653. SHRI GULAM MOHI-UD-DIN SHAWL: SHRI SYBD SHAHABUD-DIN:

Will the Minister of PLANNING be pleased to state;

(a) whether the Planning Commission propose to place before the Parliament an annual progress report in respect of each item of the new 20-point programme; and

(b) what is the total proposed outlay on each item of the programme under the current plan including the States sector as well as its year-wise break-up?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) The matter will be considered in due course.

(b) The provision for the various items of the 20-Point Programme in the States for 1982-83 would be known only after all state Governments have presented their budgets for that year in the State Legislatures. Provisions for the subsequent years would be determined at the time of the formulation of the Annual Plan, for those years.

2654. {Transferred to the 23rd March, 1982}.

New formula to liquidate overdrafts of States

2655. SHRI N.P. CHENGALRAYA NAIDU: Will the Minister of PLANNING be pleased to refer to answer to Starred Question 234 given in the Rajya Sabha on the 9th March, 1982 and state:

(a) whether Planning Commission and the Finance Ministry have evolved any new formula to liquidate